

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.579/92.

Shri S.M.Hiradeve,

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Shri S.A.Bari.

Respondents by Shri Ramesh Darda.

Oral Judgment:-

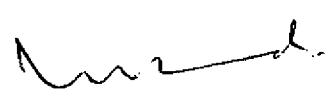
(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 26.7.1993.

Heard counsel for the parties.

2. Shri Darda, counsel for the Respondents states that the order dt. 21.8.1991 is silent about the continuity of service, the back wages and date from which the punishment regarding the debarring of the applicant from appearing at the departmental examination for three years is to operate and these three years would be a subject matter of another order which the departmental authorities will have to pass. Since Shri Darda for the Respondents states that the Respondents are willing to pass an appropriate order in this respect, we allow the petition and direct the respondents to pass an order on the above aspects within a period of three months from the date of communication of this order.

3. The application is disposed of with these directions, with no order as to costs.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN